

PUNJAB VIDHAN SABHA

Bill No. 53-PLA-2016

THE PUNJAB WATER SUPPLY AND SEWERAGE BOARD  
(AMENDMENT) BILL, 2016

A

BILL

*further to amend the Punjab Water Supply and Sewerage Board Act, 1976.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Water Supply and Sewerage Board (Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Water Supply and Sewerage Board Act, 1976 (hereinafter referred to as the principal Act), in section 2, in clause (7), for the word "Chairman", the words and signs "Chairman, Senior Vice-Chairman, Vice-Chairman" shall be substituted.

Amendment in section 2 of Punjab Act 28 of 1976.

3. In the principal Act, in section 4,—

Amendment in section 4 of Punjab Act 28 of 1976.

(a) in sub-section (1), for the words "shall consist of a Chairman", the words and signs "may consist of a Chairman, a Senior Vice Chairman, a Vice Chairman, an *ex-officio* Vice-Chairman" shall be substituted ;

(b) in sub-section (3), for the words "Chairman", the words and signs "Chairman, Senior Vice Chairman and Vice Chairman" shall be substituted ; and

(c) for sub-section (4), the following sub-section shall be substituted, namely :—

“(4) The Secretary to Government of Punjab, Department of Local Government, shall be the *ex officio* Vice-Chairman. Whenever the Chairman is absent or on leave or otherwise there is a vacancy in his office, the Government may authorize the Senior Vice-Chairman or one of the Vice-Chairman to exercise the powers of the Chairman.”.

Amendment in  
section 5 of  
Punjab Act 28  
of 1976.

4. In the principal Act, in section 5, in sub-section (1) and in the margin, for the words “Chairman”, the words and signs “Chairman, Senior Vice-Chairman, Vice-Chairman,” shall be substituted.

**STATEMENT OF OBJECTS AND REASONS**

The State Government has decided that provision may be made to enable the State Government to appoint Senior Vice-Chairman and Vice Chairman in the Punjab Water Supply and Sewerage Board for the smooth functioning of the Board and to facilitate better public interface. Accordingly, the present Bill, i.e. the Punjab Water Supply and Sewerage Board (Amendment) Bill, 2016 aims to make suitable amendments in the Punjab Water Supply and Sewerage Board Act, 1976. Hence this Bill.

**ANIL JOSHI,**

**Minister for Local Government,  
Punjab.**

## FINANCIAL MEMORANDUM

The State Government has decided that provision may be made to enable the State Government to appoint Senior Vice Chairman and Vice Chairman in the Punjab Water Supply and Sewerage Board for the smooth functioning of the Board and to facilitate better public interface. Accordingly, the present Bill, i.e. the Punjab Water Supply and Sewerage Board (Amendment) Bill, 2016 aims to make suitable amendments in the Punjab Water Supply and Sewerage Board Act, 1976.

So far as financial implications thereof, the expenditure so incurred will be met out of the funds available with the Punjab Water Supply and Sewerage Board.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :  
The 19th December, 2016

SHASHI LAKHANPAL MISHRA,  
Secretary.

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*N.B.*— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 19th December, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).